
(2021) 03 SHI CK 0088

In the High Court Of Himachal Pradesh

Case No : Civil Writ Petition No. 1478 Of 2021

Manoj Kumar

APPELLANT

Vs

State Of Himachal Pradesh And Others

RESPONDENT

Date of Decision : 09-03-2021

Acts Referred:

Citation : (2021) 03 SHI CK 0088

Hon'ble Judges : L. Narayana Swamy, CJ;Anoop Chitkara, J

Bench : Division Bench

Advocate : Adarsh K. Vashista, Ashok Sharma, Ritta Goswami, Adarsh K. Sharma, Nand Lal Thakur

Judgement

L. Narayana Swamy, CJ

1. The petitioner, who is a Shastri Teacher, serving in the Government Senior Secondary School, Palampur, District Kangra, H.P. and is under

transfer to Government Senior Secondary School, Kalhel, District Chamba, has come up before this Court.

2. Notice. Ms. Ritta Goswami, learned Additional Advocate General, appears and accepts service of notice on behalf of the respondents/State

3. In view of the nature of the order, we propose to pass, no response is required from the respondent.

4. Consequently, this petition is disposed of with liberty to the petitioner to make representation to the first respondent, within one week, in accordance

with the transfer policy. On receipt of such representation, the said respondent shall decide the same, in the light of the transfer policy occupying the

field, within one week thereafter. Till then, the petitioner shall not be compelled to join the transferred station and he may avail the leave of the kind

due.

Pending application(s), if any, are closed.

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